

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision: 11.9.2018**

**Misc. Application No.242 of 2018  
And  
Appeal No.292 of 2018**

Sri Arumuga Enterprise Ltd.  
No.1, Sundaram Brothers Layout,  
Opp. All India Radio, Trichy Road,  
Coimbatore – 641045,  
Tamilnadu

.... Appellant

Versus

BSE Limited  
14<sup>th</sup> Floor, P. J. Towers,  
Dalal Street, Fort, Mumbai – 400001.

... Respondent

Mr. Somashekar Sundaresan, Advocate with Mr. Joby Mathew and Mr. Deepak Dhane, Advocates for the Appellant.

Mr. Tomu Francis, Advocate i/b. ELP for the Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per : Dr. C.K.G. Nair (Oral)

**Misc. Application No. 242 of 2018 in Appeal No.292 of 2018:**

By this Misc. Application, Appellant seeks condonation of 19 days delay in filing the Appeal. For the reasons stated in the Misc. Application, delay is condoned. Misc. Application is disposed of accordingly.

**Appeal No.292 of 2018:**

1. Counsel for the Appellant, on instruction, submits that all payments due to BSE Ltd. and other pending compliances which led to delisting the appellant-company Sri Arumuga Enterprise Ltd., will be complied with

within 15 days from receiving the consolidated list of non-compliances from BSE Ltd. If the appellant does comply, then BSE shall give an opportunity of personal hearing to the appellant and pass a final order in accordance with law.

2. Appeal is disposed of on above terms with no order as to costs.

Sd/-  
Dr. C.K.G. Nair  
Member

11.9.2018  
Prepared and compared by  
RHN